sub-clause (iii) of clause (c) of the President's Proclamation (G.S. R. No. 1124) dated the 4th August 1976, a copy each of the following Ordinances, promulgated by the Governor of Kerala on the 26th April, 1970:

(i) The Agricultural Income.Tax (Amendment) Ordinance, 1970 (No. 6 of 1970).

(ii) The Kerala Surcharge on Taxes (Amendment) Ordinance, 1970 (No. 7 of 1970).

[Placed in Library. See No. LT-4158/70 for (i), and(ii)]

ANNUAL REPORT AND ACCOUNTS (1968-69) OF THE MINERALS AND METALS CORPORATION OF INDIA LIMITED AND OTHER RELATED PAPERS

वंदेशिक व्यापार मंत्रालय में उपमंत्री (चौधरी राम सेवक) : मै समवाय-अधिनियम, 1956 की धारा 619 क की उपधारा (1) के अधीन निम्नलिखित पत्नों की एक-एक प्रति (अग्रेजी तथा हिन्दी में) सभापटल पर रखता हूं :----

(i) 1968-69 के वर्ष के लिये मिनरल्स एंड मेटल्स ट्रेडिंग कारपोरेशन आफ इण्डिया, लिमिटेड, नई दिल्ली का छटा वार्षिक प्रति-वेदन तथा लेखे, लेखाओं पर लेखा-परीक्षकों के प्रतिवेदन सहित ।

(ii) कारपोरेशन के कार्यकरण की सरकार

ढारा समीक्षा ।

[Placed in Library. See No. LT-4158/70 for (i) and (ii)].

CERTIFIED ACCOUNTS (1968-69) OF THE TEXTILE COMMITTEE AND RELATED PAPERS

चौधरी राम सेवकः श्रीमन्, मै वस्र ममिति अधिनियम, 1963 की धारा 13 की उपधार_ा (4) के अधीन, 1968-69 के वर्ष के लिए वस्र समिति के प्रमाणित वापिक लेखे, लेखाओं पर लेखा-परीक्षा प्रतिवेदन सहित, सभा पटल पर रखता हूं। [Placed in Library. See No. LT-4136/70]

THE INDIAN ADMINISTRATIVE SERVICES (PAY) ELEVENTH AMENDMENT RULES, 1970

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): Sir, I beg to

lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of the Ministry of Home Affairs Notification G. S. R. No. 1164, dated the 31st July, 1970 (in English and Hindi) publishing the Indian Administrative Services (Pay) Eleventh Amendment Rules. 1970, together with an Explanatory Memorandum thereon. [Placed in Library See No. LT-4156/70]

THE KERALA AGRICULTURAL WORKER'S PAYMENT OF PRESCRIBED WAGES AND SETTLEMENT OF AGRICULTURAL DISPUTES ORDINANCE, 1970.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR. EMPLOY-MENT AND 'REHABILITATION (SHRI BISHWA NATH ROY): I beg to lay on the Table, under sub-clause (a) of clause (2) of article 213 of the Constitution read with sub-clause (iii) of clause (c) of the President's Proclamation (G.S.R. No. 1124) dated the 4th August, 1970, a copy (in English and Hindi) of the Keralar Agricultural Workees' Payment of Prescribed Wages and Settlement of Agricultural Disputes Ordinance, 1970 (No. 5 of 1970), promulgated by the Governor of Kerala on the 25th April, 1970. [Placed in Library. See No. LT-4140/70].

MR. DEPUTY CHAIRMAN: Mr. Mandal.

REFERENCE TO ALLEGED MURDER OF EIGHT S. S. P. WORKERS AT EKTARA IN BIHAR

श्री बी॰ एन॰ मंडल (बिहार) : बिहार के गया जिले के नवादा सब डिवीजन में एक डाकबंगला है जिसका नाम इकतारा है, वहां पर 8 एस॰ एस॰ पी॰ के बर्कर्स का मर्डर कर दिया गया है और उनकी लाश को भी गायब कर दिया गया है । वहां पर लैंड-ग्रेब मूबमेंट भी चल रहा था । इसलिए मैं चाहता हूं कि सरकार इस बात के बारे में जो सफाई देना चाहे उसकी पूरी खबर हमको मिलनी चाहिए । आज के ही हिन्दुस्तान टाइम्स में यह खबर निकली है, यू॰ एन॰ आई॰ की खबर है, 2 तारीख को पटना से भेजी गई है । इसलिए मैं चाहता हूं कि सरकार इसको आज क्लेरीफाई करे ।